

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
KALAHRIDHAAN TRENDZ LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kalahridhaan Trendz Limited
2.	Date of incorporation of corporate debtor	27 th May, 2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17299GJ2016PLC092224
5.	Address of the registered office and principal office (if any) of corporate debtor	57, Ashra Industrial Estate, Behind Mahalaxmi Fabrics, Near Narol Cross Road, Narol, Ahmedabad, Gujarat – 382405, India.
6.	Insolvency commencement date in respect of corporate debtor	14 th August, 2026
7.	Estimated date of closure of insolvency resolution process	10 th February, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Chirag Rajendrakumar Shah IBBI Reg. No: IBBI/IPA-001/IP-P01169/2018-19/11837
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 208, Ratnaraj Spring, Beside Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad-380009. Email ID: chirag.irp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Registered Address: 208, Ratnaraj Spring, Beside Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad-380009. Email ID: cirp.ktl@gmail.com
11.	Last date for submission of claims	28 th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Website: https://ibbi.gov.in/ (b) NA

Notice is hereby given that Hon'ble National Company Law Tribunal, Ahmedabad Bench Court-2 in CP(IB) 16 (AHM) 2026 has ordered the commencement of Corporate Insolvency Resolution Process of the Kalahridhaan Trendz Limited on 14th August, 2026.

The creditors of Kalahridhaan Trendz Limited are hereby called upon to submit their claims with proof on or before 28th August, 2026 to the interim resolution professional at the address mentioned against entry No. 9/10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not in present case) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Chirag Rajendrakumar Shah
Interim Resolution Professional of Kalahridhaan Trendz Limited
IBBI/IPA-001/IP-P01169/2018-19/11837
AFA No. AA1/11837/02/311226/108686 Valid Upto: 31st December, 2026

Date: 17/08/2026
Place: Ahmedabad